

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 212
IA No. 430/JPR/2019
IA No. 14/JPR/2020
IA No. 21/JPR/2020
IA No. 10/JPR/2021
CP No. 195/241(1)/JPR/2019
Under Section 241(1) of
Companies Act, 2013

In the matter of:

Mr. Shanti Lal Maroo

...Petitioner

Versus

M/s American International Health Management Ltd & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner	: Prabhansh Sharma, Adv. Amol Vyas, Adv.
For the Respondent	: Sandeep Taneja, Adv. N. S. Bhati, Adv.

ORDER

Heard Mr. Prabhansh Sharma Adv. along with Mr. Amol Vyas, Adv. appearing on behalf of Petitioner. Mr. Sandeep Taneja, Adv. and Mr. N.S. Bhati, Adv. appearing on behalf of Mr. Anuroop Singhi, Adv. for the Respondents. Mr. N.S. Bhati, Adv. submits that the main arguing counsel is not able to argue the matter today. Learned counsels for the parties are directed to complete their pleadings in all the pending IAs well before the next date of hearing. Learned counsel for the parties are directed to file dates and events in this matter since

VG

Sdr

Sdr

2000-01 onwards till date and the same may be exchanged between the parties.

List the matter on 14.03.2023.

Sd/-

(Prasanta Kumar Mohanty)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

January 23, 2023